

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 6**  
**CA (CAA)-71/ND/2021**

**IN THE MATTER OF:**

Ebro Tilda Private Limited  
and Ashoka Buildcity Private Limited

...

Applicant

**Order under Section 230-232**

**Order delivered on 14.07.2021**

**Coram:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Afnaan Siddiqui, Ms. Suman Kumar Jha, Advs.

For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Petitioner. This is a merger proposal in terms of Section 230-232 of the Companies Act 2013.

**Order reserved.**

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N PRASAD**  
**MEMBER (JUDICIAL)**

UPASANA